

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT)(Ins) No.599 of 2020**

**IN THE MATTER OF:**

**Ketan Anant Raj & Anr.**

**...Appellants**

**Vs.**

**Dhanshyam Kantilal Patel**

**Liquidator of Krishnai Hospital Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellants: Mr. Ketan Raj, Party in Person.**

**For Respondents: Mr. Amey Hadwale, Ms. Geeta Lundwani, Ms. Vidhi and Mr. Dhanshyam Patel(Liquidator), Advocates for R-1.**

**Mr. Janak Shah and Mr. Sunil Joshi (RNS Bank), Advocates for R-2.**

**ORDER**

**(Through Virtual Mode)**

**17.11.2020:** The First Appellant/Ketan Anant Raj is present through Virtual Mode. He prays for time to file change of Vakalatnama of his Learned Advocate and accordingly he is granted time till 03.12.2020 to file the said vakalatnama of a new Learned Counsel (after taking NOC from the earlier Learned counsel), before the 'Office of the Registry'.

The Registry is directed to List the matter on **04.12.2020**.

**[Justice Venugopal M.]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

sr/nn